

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-217

Appeal No- 313/252/ND/2020

IN THE MATTER OF:

Mehta Synthetic Pvt Ltd

Vs.

RoC

....Applicant

.....Respondent

SECTION

U/s 252

Order delivered on 04.12.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA

HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Noor Mohamaad

For the Respondent

: Mr. M Yadhubhushana Rao for RoC

ORDER

No one has appeared on behalf of Income Tax Department. Last opportunity is being given to the Income Tax Department to file the report. No further adjournment will be granted on any ground.

In the meantime, appellant is well advised to bring on the record the documents to show that the appellant company was going concern at the time of striking of the name of the company. List the case on **24.12.2020**.

-Sd-

(K.K. VOHRA)
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)